

EXTENSION OF MUNICIPAL AREA IN
IMPHAL

*337. **Shri L. J. Singh:** (a) Will the Minister of States be pleased to state whether it is a fact that Government are contemplating the extension of municipal area in Imphal?

(b) If so, what steps are contemplated in that connection?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) The Imphal Town Fund Committee have made investigations and have already made a slight extension so as to include the College Colony, Palace and Police Bazar area. A Committee consisting of three advisers has been formed to examine whether the area can be extended further.

CENTRAL ORDNANCE DEPOT, DEHU ROAD
(STRIKE)

*338. **Shri Vittal Rao:** (a) Will the Minister of Defence be pleased to state whether it is a fact that the workers of the Central Ordnance Depot, Dehu Road, went on strike from the 1st June, 1953?

(b) If so, was the strike resorted to as a protest against retrenchment in the Depot?

(c) How many workers were retrenched?

(d) What efforts were made by Government to absorb them in employment?

(e) What compensation or relief has been paid to the retrenched workers?

(f) Have the retrenched workers been allowed to continue to live in the Government quarters and enjoy other facilities of the hospital etc., in view of their being unemployed and with no means of livelihood?

The Deputy Minister of Defence (Sri Satish Chandra): (a) Yes.

(b) Yes.

(c) 930.

(d) Every possible effort was made to absorb the retrenched employees in 316 P.S.D.

other Defence installations and other Government undertakings, 270 of the retrenched employees were found alternative employment.

(e) None, as no special retrenchment compensation or relief is admissible under the rules.

(f) No, Sir.

SINGLE JUDGE EXERCISING POWERS OF
A HIGH COURT

*339. **Pandit M. B. Bhargava:** Will the Minister of States be pleased to state:

(a) the part 'B' and part 'C' States, where only a single Judge is exercising the powers of a High Court; and

(b) whether there is any scheme before the Government of India for setting a Bench of High Court Judges or a Bench of the Judicial Commissioners in such Part 'B' and Part 'C' States?

The Minister of Home Affairs and States (Dr. Katju): (a)—

Part B States—	None
Part C States	... Ajmer
	Bhopal
	Vindhya Pradesh
	Himachal Pradesh
	Bilaspur
	Manipur
	Tripura
	Kutch.

(b) No, Sir.

HALI CURRENCY (DEMONETISATION)

*340. **Shri Krishnacharya Joshi:** Will the Minister of Finance be pleased to state:

(a) the total amount of Hali currency that has been returned to the Government treasury after the demonetisation of Hali Currency in Hyderabad on the 1st April, 1953; and

(b) the total amount of I.G. currency supplied so far by the Government of India to replace the Hali currency in the State?

The Minister of Finance (Shri C. D. Deshmukh): (a) The net amount of Hali Sicca currency retired in the Hyderabad State with effect from the 1st April to 30th June 1953 comes to O.S. Rs. 14.06 crores.

(b) Between the 26th January 1950 when Indian currency was made legal tender in the State and 30th June 1953, Rs. 62 crores worth of Indian currency has been put in circulation in the State.

सामुदायिक योजनायें

* ३४१. श्री बाल्मीकी : क्या राजा मंत्री यह बताने की कृपा करेंगे कि :

(क) सामुदायिक योजनाओं को सफल बनाने के लिए फौजों ने क्या कार्य किया है ;

(ख) कहाँ कहाँ कार्य किया गया है ; और

(ग) सरकार को इस सम्बन्ध में कितना रुपया व्यय करना पड़ा है ?

The Deputy Minister of Defence (Shri Satish Chandra): (a) and (b). The Armed Forces personnel have not been employed directly in connection with the Community Project Schemes but they have been made available from time to time, to the Civil Administration for various types of work. The following are some of the recent instances:—

- (i) Evacuation of the village Katarki in connection with the Tungbhadra project;
- (ii) Sowing of seeds in Rajasthan; and
- (iii) Saving of the lives of fishermen on the Madras Coast.

The latest instance of military assistance to the civil Government was at Rohtak on the 13th July 1953 when, at the request of the Deputy Commissioner, Rohtak, two trailer fire pumps and other equipment were sent in-

charge of an engineering party, to pump out water from low-lying areas of the Women's Hospital and the Government College and certain other areas of that town which were under 5 feet of water following heavy rains. But for the timely assistance, the Hospital and the College and possibly certain other residential areas of the town might have been in grave danger on account of the floods.

(c) Unless a special arrangement is agreed to in any particular case, the broad principle for sharing expenditure between the Central and State Governments in such cases is that only additional expenditure is charged and no recovery is made from the State Government concerned on account of normal pay and allowances and rations of the Service personnel, except when any units are specially raised for the work. Details of expenditure incurred in the above cases are not readily available.

EXCHANGE BANK OF INDIA AND AFRICA

*342. **Shri K. G. Deshmukh:** Will the Minister of Finance be pleased to state whether the liquidation proceedings of the "Exchange Bank of India and Africa" have been completed?

The Deputy Minister of Finance (Shri A. C. Guha): According to the information available with the Government of India the liquidation proceedings of the Exchange Bank of India and Africa Ltd. have not yet been completed.

ROYALTY FOR KNOW-HOW

*343. **Shri K. C. Sodhia:** (a) Will the Minister of Finance be pleased to state the total number of industrial schemes sanctioned by Government in which Indian firms are required to pay royalties to the foreign firms for technical know-how?

(b) What was the total amount of royalty so paid during 1952-53?

(c) What are the terms in general, for the payment of such royalty?